

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3406
ANSWERED ON:25.04.2012
IMPLEMENTATION OF RTE ACT
Joshi Dr. Murli Manohar;Yadav Shri Dinesh Chandra

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to enforce/implement various provisions of the Right to Education Act in a phased manner in the country;
- (b) if so, the number of phases in which the said legislation is proposed to be enforced;
- (c) the stipulated timeframe for completion of each phase; and
- (d) the number of children proposed to be admitted in schools in each phase?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (d): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 is applicable to all States/UTs, except Jammu and Kashmir, and all its provisions have come into force 1.4.2010 throughout the country. The RTE Act provides time window for implementation of certain provisions, such as establishment of neighbourhood schools and adhering to the norms and standards specified in the Schedule within a period of three years, acquiring the minimum qualifications by teachers within a period of five years, etc. It is the responsibility of the appropriate Government and local authority to ensure admission, attendance and completion of elementary education for all children in the age of 6-14 years.